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नई दिल्ली, 19 मार्च, 2010
म. का. न. 196(31),—केंद्रीय सरकार, बिद्युत अधिनियम, 2003
(2003 का 36) को भारत 176 की उप-भाषा (2) के खंड (अ)
इस प्रकार संबंधित नियमों का प्रयोग करते हुए, केंद्रीय बिद्यु
आयुक्त आयोग (अवधारण तथा सरदारों के एक, पारी प्रति देश को अवधारण
नियम, 2004 का संशोधन करने के लिए, निम्नलिखित नियम जारी
है, अथवा :—

1. (1) इस नियमों का संबंधित नाम केंद्रीय बिद्यु
आयुक्त आयोग (अवधारण तथा सरदारों
के एक, पारी प्रति देश को अवधारण
नियम, 2004 में नियम 4 के
स्थान पर, निम्नलिखित नियम जारी
होगा, अथवा :—

4. वेतन : अवधारण प्रतिमास तीन
लाख रुपए का वेतन
प्राप्त करने का इंकार
होगा तथा पूर्ण-कालिक सरदार दो
लाख प्रतिमास हजार रुपए का
वेतन प्राप्त करेगा, जो
संभव होगा:
परंतु यह
कि जहां अवधारण
उच्च न्यायालय का
अध्यक्ष या
विद्युत उच्च न्यायालय
के मुख्य न्यायिक
लोकारुप स्थान
पर एहें
उच्च न्यायालय का
अध्यक्ष या
लोकारुप न्यायिक
लोकारुप
प्राप्त करने का
इंकार होगा।

3. उक्त नियमों के नियम 5 के स्थान पर, निम्नलिखित
नियम जारी जाएगा, अथवा :—

5. महाराजा भार : यहाँ अवधारण उच्च न्यायालय का
न्यायाधीश या जिसी उच्च न्यायालय
cरहा है वहाँ वह, व्यक्तिगत, उच्चतम
न्यायालय का न्यायाधीश
cउच्च न्यायालय
cन्यायाधीश को अनुमान दर
रहा है महाराजा भार प्राप्त
cकरने का इंकार होगा।

4. उक्त नियमों में नियम 9 में,—

(क) उप-नियम (1) में, “समयान्वें वेतन” शब्दों के स्थान
पर, “80,000 रु. (नियम) के वेतनमान में वेतन”
शब्द, अथवा, अंक तथा कोष्टक रखे जाएगे;

(ख) उप-नियम (2) में,—

(i) “और संबंधित” के अनुसार समिति” शब्दों का
लोक किया जाएगा;
(ii) पारंपरिक में, “ऐसे आदेशों के जो केंद्रीय सरकार
समयान्वें वेतन प्राप्त करने वाले समूह “क”
के अंतर्गत जाते हैं, समय-समय पर
विभाग में कर जाय किसी अवधारण अंक
अवधारणों के अनुसार दर" शब्दों के
स्थान पर ऐसे आदेशों के जो केंद्रीय सरकार के
80,000 रु. (नियम) के वेतनमान में वेतन
cरहे समूह “क” के अंतर्गत जाते हैं" शब्द, अंक और कोष्टक रखे
जाएगे;
5. That the said rule 15 in Part II, Section 3(i) of the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004, namely:

“5. Dearness allowance.—Where the Chairperson is or has been a Judge of the Supreme Court or Chief Justice of a High Court, he shall be entitled to receive such additional or increased allowance as the Government from time to time, may, having regard to the circumstances of the case, consider to be just and reasonable, and shall be such as, when added to the pay and as per the economy instructions or other instructions issued by the Ministry of Finance from time to time, shall be admissible to a Judge of the Supreme Court or the Chief Justice of a High Court, as the case may be."

6. That in Rule 15 of the said rules, the following rule shall be substituted, namely:

“5. Dearness allowance.—Where the Chairperson is or has been a Judge of the Supreme Court or Chief Justice of a High Court, he shall be entitled to receive such additional or increased allowance as the Governor General in Council, from time to time, may, having regard to the circumstances of the case, consider to be just and reasonable, and shall be such as, when added to the pay and as per the economy instructions or other instructions issued by the Ministry of Finance from time to time, shall be admissible to a Judge of the Supreme Court or the Chief Justice of a High Court, as the case may be."

7. That the said rule 15 of the said rules, the following rule shall be substituted, namely:

“5. Dearness allowance.—Where the Chairperson is or has been a Judge of the Supreme Court or Chief Justice of a High Court, he shall be entitled to receive such additional or increased allowance as the Governor General in Council, from time to time, may, having regard to the circumstances of the case, consider to be just and reasonable, and shall be such as, when added to the pay and as per the economy instructions or other instructions issued by the Ministry of Finance from time to time, shall be admissible to a Judge of the Supreme Court or the Chief Justice of a High Court, as the case may be."

8. That in rule 5 of the said rules, the following rule shall be substituted, namely:

“5. Dearness allowance.—Where the Chairperson is or has been a Judge of the Supreme Court or Chief Justice of a High Court, he shall be entitled to receive such additional or increased allowance as the Governor General in Council, from time to time, may, having regard to the circumstances of the case, consider to be just and reasonable, and shall be such as, when added to the pay and as per the economy instructions or other instructions issued by the Ministry of Finance from time to time, shall be admissible to a Judge of the Supreme Court or the Chief Justice of a High Court, as the case may be."

9. Paragraph 15 of the said rules, the following rule shall be substituted, namely:

“5. Dearness allowance.—Where the Chairperson is or has been a Judge of the Supreme Court or Chief Justice of a High Court, he shall be entitled to receive such additional or increased allowance as the Governor General in Council, from time to time, may, having regard to the circumstances of the case, consider to be just and reasonable, and shall be such as, when added to the pay and as per the economy instructions or other instructions issued by the Ministry of Finance from time to time, shall be admissible to a Judge of the Supreme Court or the Chief Justice of a High Court, as the case may be."

[FO. S. 25/1/2009—Ar. Ээн Ау.]

AI: SI, PI, NRI, संवृत्त सचिव

याद दिखाया :—मूल नियम संख्याक्रम आ.कृ.पा. 177(31), तारीख 8 मार्च, 2004 द्वारा प्रकाशित किया गया था।

MINISTRY OF POWER
NOTIFICATION
New Delhi, the 19th March, 2010
G.S.R. 196(E).—In exercise of the powers conferred by clause (j) of sub-section (2) of Section 176 of the Electricity Act, 2003 (36 of 2003), the Central Government hereby makes the following rules to amend the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004, namely:

1. (1) These rules may be called the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2010.

2. They shall come into force on the date of their publication in the Official Gazette.

3. In the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004 (hereinafter referred to as the said rules), for rule 4, the following rule shall be substituted, namely:

“4. Pay.—The Chairperson shall be entitled to receive a pay of rupees three lakhs per mensem and the full-time Members shall receive a pay of rupees two lakh fifty thousand per mensem, without facility of Government Accommodation and Staff Car:

Provided that where the Chairperson has been a Judge of the Supreme Court or Chief Justice of a High Court, he shall be entitled to receive pay as admissible to a Judge of the Supreme Court or the Chief Justice of a High Court, as the case may be.”

3. For rule 5 of the said rules, the following rule shall be substituted, namely:

“5. Dearness allowance.—Where the Chairperson is or has been a Judge of the Supreme Court or Chief Justice of a High Court, he shall be entitled to receive such additional or increased allowance as the Governor General in Council, from time to time, may, having regard to the circumstances of the case, consider to be just and reasonable, and shall be such as, when added to the pay and as per the economy instructions or other instructions issued by the Ministry of Finance from time to time, shall be admissible to a Judge of the Supreme Court or the Chief Justice of a High Court, as the case may be.”
5. In rule 10 of the said rules, for the words "an equivalent pay", the words, letters, figures and brackets "pay in the pay scale of Rs. 80,000 (fixed)" shall be substituted.

6. For rule 11 of the said rules, the following rule shall be substituted, namely:

"11. Accommodation.—Where the Chairperson has been a Judge of the Supreme Court or a Chief Justice of a High Court, he shall be entitled to accommodation as is admissible to a Judge of the Supreme Court or a Chief Justice of a High Court, as the case may be."

7. For rule 12 of the said rules, the following rule shall be substituted, namely:

"12. Transport.—Where the Chairperson has been a Judge of the Supreme Court or a Chief Justice of a High Court, he shall be entitled to transport facility as is admissible to a Judge of the Supreme Court or a Chief Justice of a High Court, as the case may be."

8. For rule 14, the following rule shall be substituted, namely:

"14. Telephone facility.—The Chairperson and a full-time Member shall be eligible for telephone facility as admissible to a Group 'A' officer of the Central Government drawing pay in the pay scale of Rs. 80,000 (fixed):

Provided that where the Chairperson has been a Judge of the Supreme Court or a Chief Justice of a High Court, he shall be entitled to Telephone facility as admissible to a Judge of the Supreme Court or a Chief Justice of a High Court, as the case may be."

9. In rule 15 of the said rules,—

(a) for the words "an equivalent pay", the words, letters, figures and brackets "pay in the pay scale of Rs. 80,000 (fixed)" shall be substituted;

(b) at the end, the following proviso shall be added, namely:

"Provided that where the Chairperson has been a Judge of the Supreme Court or a Chief Justice of a High Court, the other conditions of service of the Chairperson, with respect to which no express provision has been made in these rules shall be as applicable to a Judge of the Supreme Court or a Chief Justice of a High Court, as the case may be."

[F. No. 25/1/2009-R&R]

I. C. P. KESHARI, Jt. Secy.

Foot Note:— The principal rules were published vide number G.S.R. 177(E), dated the 8th March, 2004.